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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1422/95

dt. 4-2-97

Between

1. K. Simhachalam
2. G. Suribabu : Applicants

and

1. Dy. General Manager (Personnel)
Naval Dockyard, Visakhapatnam 14

2. Rear Admiral, ASD Naval Dockyard
Viskapatnam 14

3. Union of India, rep. by
its Secretary, Min. of Defence
New Delhi : Respondents

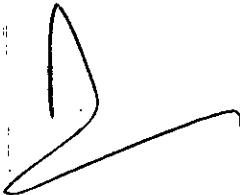
Counsel for the applicants K.G. Krishnamurthy
Advocate

Counsel for the respondents V. Bhimanna
SC for Central Govt.

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)



OA.1422/95

dt.4-2-97

(39)

Judgement

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Sri Y.V.L. Narasimha murthy for the applicants and Sri W. Satyanarayana for Sri V. Bhimanna for the respondents.

1. There are two applicants in this OA. They submit that they were engaged in the respondents organisation from December, 1987 and July, 1988 respectively.
2. In the reply, it is stated that these two applicants were engaged as canteen employees on honorarium basis and hence they are not Government servants.
3. This OA is filed claiming for grant of temporary status / regularisation in terms of DOPs letter dated 10-9-1993.
4. The contentions of both the sides and the relief asked for in this OA are similar as raised in the OAs.1142/95 and 1226/95, which were disposed of by a common judgement today. The two main points that arise for consideration is also same as indicated in the above referred judgement.
5. For the reasons stated in the judgement in OA.1142/95 and 1226/95 this OA also is not maintainable. Hence, this OA is also dismissed for the same reasons. No costs.



(R. Rangarajan)
Member (Admn.)



(M.G. Chaudhari)
Vice Chairman

Date : February 4, 97
Dictated in Open Court


Deputy Registrar Office

sk

O.A.1422/95.

To

1. The Deputy General Manager (Personnel)
Naval Dockyard, Visakhapatnam-14.
2. The Rear Admiral, ASD Naval Dockyard,
Visakhapatnam-14.
3. The Secretary, Ministry of Defence,
Union of India, New Delhi.
4. One copy to Mr. K.G. Krishnamurthy, Advocate. CAT.Hyd.
5. One copy to Mr. V. Bhimanna, Addl. CGSC. CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.
8. One copy to D.R.(A) CAT.Hyd.

pvm

9/2/97

I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.~~H.RAJENDRA PRASAD~~
MEMBER (ADMN)

Dated: 4-2-1997

ORDER / JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 1422/957

T.A.No. (W.P.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

केंद्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal
DESPATCH

24 FEB 1997

हैदराबाद आयोग
HYDERABAD BENCH